Tamil Nadu's Move regarding Hindi numeral on Delhi Cars

9434. SHRI DHARAMVIR VASISHT: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether the State of Tamil Nadu had moved the Centre regarding Hindi numeral on Delhi cars; and

(b) if so, the rationale behind the move with reaction, if any, of Government?

THE MINISTER OF STATE IN CHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM): (a) Yes, Sir.

(b) The Tamil Nadu Government's apprehension is that the vehicles displaying registration numbers in Hindi would be difficult to be detected in non-Hindi speaking States when such vehicles are involved in accident, offences etc., and people belonging to other States whose mother tongue is not Hindi but who are living in or visiting Delhi would also find it difficult to decipher the registartion marks in Hindi.

The vehicles under the present provision of the Motor Vehicles Act, 1939 are required to display the registration number in English letters only. The Motor Vehicles Act was amended in 1978 to provide for allotment of group of letters by the Central Govt. to the States, for being assigned on the motor Vehicles registered in the States. For this purpose, the Central Government is to issue a notification. The views of the State Government of Tamil Nadu will be kept in view while finalising the said notification. The question as to whether it can be provided in the notification that the number following the group of letters should be only in the International form of Indian Numerals or the Motor Vehicle Act, would need to be amended for the purpose will also be considered.

Appointment of ad-hoc Doctors

9435. SHRI C. N. VISVANATHAN:
SHRI S. JAGANATHAN:
SHRI R. MOHANARANGAM:
SHRI K. MAYATHEVAR:
SHRI R. KOLANTHAIVELU:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the number of *ad hoc* doctors recruited in Central Health Services and Airport Health Offices during emergency;

(b) whether such recruitment was made by Committees after interview etc;

(c) if so, whether such doctors are being superseded because of their failure to compete with new candidates through UPSC examination; and

(d) in the circumstances, whether Government propose to adopt other measures for regularising such persons with their wealth of experience, if necessary, by holding exclusive examination for them?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI RABI RAY): (a) The number of Medical Officers recruited in Class-II scale of pay against posts in Central Health Services (of which Airport Health Office is also a participating unit) was 187 between June 1975 upto 31st January 1977.

(b) So far as offices under the control of the D.G.H.S. and Delhi Administartion are concerned candidates were selected by selection committees and posted to work in the offices under their control.

Some of the other participating offices were permitted to make ad-hoc appointments themselves.

(c) Ad-hoc appointments are made against temporary or casual vacancies

making it clear to the ad-hoc appointees that their services are purely temporary and that such appointments will not confer upon them any right for regular appointment in the C.H.S. Such of the ad-hoc appointees who have not been able to equalify in the written examination or interviews held by the UPSC for regular appointments have to be replaced ultimately by regular officers.

(d) No. Recvruitment to the posts of junior scale General Duty Medical Officers are made in accordance with the CHS rules by the UPSC ensuring certain minimum standards of proficiency.

Appoint of a Marine Engineer at Port Blair

9436. SHRI L. L. KAPOOR: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether Harbour Master at Port Blair has appointed one Marine Engineer without any sanctioned post and unauthorisedly, if so, when the post was sanctioned; and

(b) what steps are being taken to stop such mal-practices?

THE MINISTER OF STATE IN CHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM): (a) and (b). The information is being collected and will be laid on the Table of the Lok Sabha.

अधीनस्थ रेलवे कार्यालयों से भर्ती किये गये क्लर्क

9437. श्री रामानन्द तिवारी : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या वर्ष 1968-69 के दौरान अधीनस्थ रेलवे कार्यालय से पूर्णतः तदर्थ आधार पर भर्ती किये गये क्लर्कों को स्थायी रूप से रेलवे बोर्ड सचिवालय लिपिकीय सेवा में खपा लिया गया है,

(ख) यदि हां, तो क्या यह सरकार के विभिन्न मंत्रालयों में पदों को भरने के लिए बनाये गये नियमों और 11 जून, 1977 को उनके द्वारा लोक सभा में दिये गये नीति सम्बन्धी वक्तव्य के प्रतिकूल नहीं है,

(ग) क्या उनको खपाये जाने के बारे में आदेश जारी करने से पूर्व इस बारे में गृह मंत्रालय के कार्मिक और प्रशासनिक सुधार विभाग से परामर्श किया गया था, और

(घ) यदि हां, तो तत्संबंधी ब्यौरा क्या है और यदि नहीं, तो ऐसी अनियमितता करने के क्या कारण है ?

रेल मंत्रालय में राज्य मंत्री (श्री शिव नारायण) : (क) वर्ष 1968-69 में अधीनस्थ रेलवे कार्यालय से लिपिको की सेवाएं अस्थायी आधार पर प्राप्त की गयी थी परन्तु बाद में रेलवे बोर्ड सचिवालय लिपिक वर्गीय सेवा के पुनर्गठन और प्रबलीकरण योजना के प्रावधानों के अनुसार जो इन लिपिकों की भर्ती के समय लागू थे, उन्हें रेलवे बोर्ड में नियमित कर दिया गया है। उन्हें दी गयी वरिष्ठता के अनुसार उनकी बारी आने पर स्थायी कर दिया जायेगा ।

(ख) जी नही, जैसा कि ऊपर बताया गया है यह भर्ती रेलवे बोर्ड सचिवालय लिपिक वर्गीय सेवा के पुनर्गठन और प्रबलीकरण की उपर्युक्त योजना के अनुसार की गयी थी। लोक सभा में 11-6-1977 को रेल मंत्री द्वारा दिये गये नीति विषयक बयान का संबंध 1974-75 और अनुवर्ती वर्षों में तदर्थ आधार पर की गयी लिपिकों की भर्ती से है उपर्युक्त भर्ती से नही ।

(ग) और (घ) यद्यपि रेलवे बोर्ड कार्यालय में उनकी सेवाओं को नियमित करने के संबंध में कार्मिक विभाग से परामर्श किया गया था परन्तु अन्त में यही निर्णय किया गया कि उनकी नियुक्ति को सरकार के अनुमोदन से नियमित कर दिया जाय ।

इन्दौर-बिलासपुर गाड़ी में यात्रा कर रहे यात्रियों की गोली मारकर हत्या किया जाना

9439. श्री राघवजी : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि पिछले महीने इन्दौर-बिलासपुर गाड़ी में यात्रा करने वाले कुछ यात्रियों की भोपाल तथा इटारसी के बीच गोली मार कर हत्या कर दी गई थी,

(ख) यदि हां, तो तत्संबंधी पूरा ब्यौरा क्या है;

(ग) इस संबंध में रेलवे प्रशासन द्वारा क्या कार्यवाही की गई है; और

(घ) क्या मृत व्यक्तियों के आश्रितों को रेलवे द्वारा कोई मुआवजा अदा किया जायेगा और यदि नहीं, तो इसके क्या कारण हैं ?